

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

20. C.P.(IB) -3815(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.03.2021**

NAME OF THE PARTIES: Moksha Designs Pvt LTd

V/s

Ompal Technologies Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

None appeared for the petitioner despite listing the matter under the caption appearance of the petitioner / dismissal. Mr. Vikrant Shetty, counsel for the respondent appeared in person. It seems the petitioner is not interested in prosecuting the above Company Petition. The above company petition is dismissed for non-prosecution.

After passing the dismissal order, the counsel appearing for the petitioner appeared in person and represented that he could not enter inside the court room as the display board is wrongly showing Item No. 21 instead of 20.

The court staff inspected the display board and confirmed the mistake. Therefore the above dismissal order needs to be recalled. Accordingly, the default order is set aside. Main company petition is restored and listed to 08.04.2021.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)